

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P No.42/(MAH)/2017

CORAM:


Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.04.2017

NAME OF THE PARTIES: Devsheel Estate Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Bushant Ban	Advocate for Petitioner	

Order

TCSP 42/230-232/NCLT/MUM/MH/2017

In respect of para 11.1 of the Scheme, the petitioner is hereby directed to amend the Scheme to make necessary rectification answering the observation made by ROC at para no.2 of the observations of the ROC.

List this matter on 14.06.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)